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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00094/14

Decided on: 21.01.2016

**Coram: HON'BLE MR. JUSTICE L.N. MITTAL MEMBER (J)
HON'BLE MRS. RAJWANT SANDHU, Member (A)**

1. Dr. Priyanka Sharma d/o Sh. Chaman Lal Sharma, Lecturer in Music, Government Home Science College, Sector 10, Chandigarh.
2. Ms. Nandini Sharma w/o Sh. Ashutosh Sharma, Lecturer in Physical Education, Government Home Science College, Sector 10, Chandigarh.

.....**Applicants**

Versus

1. Union of India through Secretary to Govt. of India, Ministry of Human Resource Development, Department of Higher Education, New Delhi.
2. Union Territory of Chandigarh through the Administrator.
3. Education Secretary, Union Territory Chandigarh, Sector 9, Chandigarh.
4. Director Higher Education, UT Chandigarh.
5. Government Home Science College through its Principal, Sector 10, Chandigarh.

.....**Respondents**

Present: Mr. Kanan Malik, proxy counsel for the applicants

None for the Respondent No. 1

Mr. Rakesh Verma, counsel for Respondents No. 2 to 5

Order(Oral)

BY HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER(J)

1. The applicants have filed this O.A. seeking the following reliefs:-

- (i) To direct the respondents to regularize the services of the applicants in view of the circular/policy of the State of Punjab dated 18.03.2011 (Annexure A-10) as adopted by U.T. Administration by virtue of the notification dated 13.01.1992 (Annexure A-9)
- (ii) To quash the impugned advertisement dated 19.11.2013 (Annexure A-7) vide which the solitary posts in the Department of Music and Physical Education are sought to be filled by Deputation without any authority of law or Rules in force.

2. Learned counsel for the respondents have pointed out that the case is squarely covered by order dated 26.10.2015 passed by this Tribunal in O.A. No. 060/00247/2015 titled Parul Aggarwal & others Vs. Union of India & Others. We find force in the contention on perusal of the said judgment. In view thereof, we ^{need} ~~do~~ not go into the facts of the case. Accordingly, the instant O.A. is dismissed. However, this decision would be subject to the ultimate view to be taken by the Hon'ble High Court in CWP No. 16157/2015 titled Shilpa Jindal Vs. C.A.T. etc. and other connected Writ Petitions including the Writ Petition stated to have been filed against the order dated 26.10.2015 passed in the case of Parul Aggarwal (supra). It goes without saying that all interim orders passed in this O.A. stand vacated.

(RAJWANT SANDHU)

MEMBER (A)

**PLACE: Chandigarh
Dated: 21.01.2016**

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(JUSTICE L.N. MITTAL)

MEMBER (J)